GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:173
ANSWERED ON:25.07.2006
ACTIVITIES OF SIMI
Adsul Shri Anandrao Vithoba;Chowdhury Shri Adhir Ranjan;Nikhil Kumar Shri

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether banned Students' Islamic Movement of India (SIMI) has been again supporting terrorist activities;
- (b) if so, the facts and the details of the incidents in which SIMI was involved after ban imposed on its activities, State-wise; and
- (c) the further steps taken by the Government to counter such activities of SIMI throughout the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (c): Yes, Sir. The Students Islamic Movement of India (SIMI) has been indulging in activities which are prejudicial to the security of the country and have the potential of disturbing peace and communal harmony and disrupting the secular fabric of the country. In view of this, it has been declared as an unlawful association under the provisions of the Unlawful Activities (Prevention) Act, 1967. Fresh ban on SIMI has been imposed with effect from 08.2.2006 for a period of two years and the matter is pending before the Unlawful Activities (Prevention) Tribunal presided over by a Judge of the High Court of Delhi for the purpose of adjudicating whether or not there is sufficient cause for declaring the SIMI as an unlawful association. The State Governments of Maharashtra, Kerala, Andhra Pradesh, Tamil Nadu, Karnataka, Gujarat, West Bengal, NCT of Delhi and Madhya Pradesh have submitted their Affidavits before the Tribunal. The order of the Tribunal is awaited.